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self, be associated as student observer. The decision of the Executive Council is yet to be implemented.

(b) The University is competent frame/amend its Ordinances. In accord ance with the provision of the Banaras Hindu University Act, amendment to an Ordinance has also to be submitted to the Visitor who has the power to disallow. The University has not yet submitted the relevant amendment to the Ordinance to the Visitor.

## L.I.G. FLATS CONSTRUCTED BY D.D.A.

1745. CHAUDHARY A. MOHAMMAD: Will the Minister of WORKS AND HOUS HEALTH AND AND PLANNING be pleased to state:

- (a) whether Government have received any Memorandum from the residents of LIG flats built by the DDA which are badly constructed and are costly too; and if so, what are the main issues that have been raised therein; and
- (b) whether Government have considered the points raised in the Memorandum; and if so, what action is proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING DEBIPRASAD CHATTOPA-DHYAYA). (a) Yes, Sir Sometime back Lawrance Road Welfare Association forwarded to the Ministry, copies of the Memorandum addressed by them to the Delhi Development Authority. The main issues raised by them are regarding the cost of the flat, structural defects in the flats and request of provision of another set of flats in the place of the existing ones.

(b) The points raised in the Memorandum are being examined by the Delhi Development Authority.

## PAYMENT OF PROVIDENT FUND TO THE RLITERD SCHOOL PRINCIPALS

1746. SHRI LIGAN NATH BHARD-WAI: Will the MINISTER OF EDUCA-IION AND SOCIAL WELFARE be pleased to state.

(a) whether it is a fact that a few Principals of Government Higher Secondary |

Schools in Delhi, who have retired in March 1972 have not yet been paid then Provident Fund and gratuity;

- (b) if so, the names of such Principals and the dates on which they have retired and the reasons for which payments have not been made to them.
- (c) what steps are being taken in the matter to make immediate payment to these Principals, and
- (d) the action taken or proposed to be taken against the persons responsible for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SO-CIAL WELFARE AND IN THE DEPART-MENT OF CULTURE (SHRI D. P. YA-DAV): (a) to (c) Only one Principal, Shri R. K. Aggarwal, working at Gandhi Memorial Higher Secondary School Shahdara, ictited on 9-3 72. Although his relieving orders were issued by the Delhi Administration on 10-3-1972, Shri Aggarwal did not hand over the charge of the school till 29-3-1972. On this account the payment of Provident Fund and gratuity could not be finalised. The matter is under consideration of the Delhi Administration.

(d) Does not arise.

## कलकता में "ओरेन्ज स्पेशल" की बिकी

1747 श्री ओडम प्रकाश त्यागी: क्या कृषि मत्नी 31 मई. 1972 को राज्य सभा में ताराकित प्रकृत सहग्रा 509 के दिये गये उत्तर को देखेंगे भौर यह बताने की कूपा करेगे कि

- (क) कलकत्ता में प्योर डिक्स द्वारा फरवरी, 1971 तक "ग्रोरेन्ज स्पेशल" किन परिस्थितियों मे बेचा जा रहा था जबिक उस कम्पनी ने 1969 से 1971 तक किसी ग्रोरेन्ज स्पेशल कामेन्टेट का उत्पादन नही किया .
- (ख) भारतीय बाजारों में ग्रोरेन्ज स्पेशल की बिकी को बद किये जाने के क्या कारण है: ग्रीर
- (ग) 1969 में 1971 तक ग्रोरेन्ज म्पेशल की कितनी विक्री हुई?

†[SALF OF ORANGI SPECIAL' IN CALCUTTA

1747. SHRI O. P. IYAGI. Will the Minister of AGRICULTURE be pleased to refer to the answer to Starred Question No. 509 given in the Rajya Sabha on the 31st May, 1972, and state:

- (a) the circumstances in which "Orange Special was being sold in Calcutta by Pure Drinks till February, 1971, when they did not produce any orange special concentrate from 1969 to 1971,
- (b) the reasons for the stoppage of sale of Orange Special in the Indian market; and
- (c) what were the sales of Orange Special from 1969 to 1971:]

कृषि मंत्रालय में राज्य मंत्री (श्री अण्णासाहेब शिन्दे): (क) मैंसर्स प्योर ड्रिक्स स्वय ग्रारेन्ज स्पेशल वासेन्द्रेट का उत्पादन नहीं कर रहे थे। तथापि वे विभिन्न देईी स्रोतों से कई बस्तुए खरीद कर ग्रोरेन्ज स्पेशल ड्रिक्स तैयार कर रहे थे।

- (ख) कलकत्ता एक्सपोर्ट कारपोरेशन से फेन्टा कासेन्ट्रेट उपलब्ध होने पर मैंसर्स प्योर ड्रिक्स ने श्रोरेन्ज स्पेशल का निर्माण करना वन्द कर दिया था श्रौर उसके स्थान पर फेन्टा नैयार करना श्रुह्त कर दिया।
- (ग) सरकार द्वारा ऐसी बिकी के ग्राकडे नहो रखे जाते हैं।

†[THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): (a) M/s. Pure Drinks had not been manufacturing them selves the concentrate for 'Orange Special'. They were, however, making the soft drink 'Orange Special' by purchasing various ingredients from different indigenous sources.

(b) With the availability of 'FANTA concentrate' from Coca Cola Export Corporation, M/s. Pure Drinks stopped the manufacture of 'Orange Special' and instead started the manufacture of FANTA.

(c) Such sale figures are not maintained by the Government.]

SUGAR FACTORIES IN THE COUNTRY

1748 SHRI VENIGALLA SATYANA-RAYANA: Will the Minister of AGRI-CULTURE be pleased to state:

- (a) whether it is a fact that condition of some sugar factories in the country is very deplorable; and
  - (b) if so, the reasons thereof:

HII MINISTER OF STATE IN THE MENISTRY OF AGRICULTURE (PROF. SAER SINGH): (a) and (b) No, Sir. However, there are some sick mills in the country which have not worked mainly because of non-availability of cane, bad condition of machinery and financial difficulties. The Sugar Industry Enquiry Commission, which has been appointed in the centext of the demand for nationalisation of the sugar industry, has also been asked to study in detail the problem of sick signal mills.

SETTING UP OF AN OPEN UNIVERSITY

1749. SHRI VENIGALLA SATYANA-FAYANA: Will the Minister of EDUCA-JION AND SOCIAL WELFARE be pleased to state:

(a) whether Government propose to set as an Open University in the country; and

(b) it so, the details thereof?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE ('ROF'S. NURUL HASAN): (a) and (b) The proposal for setting up an Open University in the country is in the prelin naily stages of consideration.

PAY FINALION IN THE DEPARTMENT OF LIGHT HOUSES AND LIGHTSHIPS

1750. SHRI A. G. KULKARNI: Will the Minister of PARLIAMENTARY AFIARS AND SHIPPING AND TRANSPORT be pleased to refer to the answer to Unstarted Question No. 928, given in the Rajya Sabha on the 16th August, 1972 and state:

(a) whether Government have since finalised examination of the representation regarding an anomaly in the fixation of pay

<sup>†[ ]</sup> English translation.